(b) whether India will be able to track IS-influenced youth and get alerts as they travel through the member countries by signing the agreements; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Governments of India and the USA have agreed to finalize an Agreement to expand intelligence sharing and terrorist watch-list information. However, further details in this regard can not be shared in view of national security and bilateral relations with friendly country.

Incidents of inter-State human trafficking

1207. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that of late incidents of inter-State human trafficking and selling of kidnapped girls in Haryana and other parts of the country have increased manifold;

(b) if so, the details thereof for the last three years, year-wise; and

(c) what effective action Government has taken or proposes to take to prevent human trafficking in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the information provided by the National Crime Records Bureau (NCRB), a total number of 3554, 3940 and 5466 cases of human trafficking were reported during the year 2012, 2013 and 2014 respectively, which include cases reported under section 370 and 370A IPC, procuration of minor girls (section 366A IPC), importation of girls from foreign country (section 366B IPC), selling of minors for prostitution (section 372 IPC), buying of minors for prostitution (section 373 IPC) and the Immoral Traffic (Prevention) Act in the country (which also includes inter-State human trafficking). State/UT-wise details are given in the Statement-I (*See* below).

State/UT-wise number of girls child (below 18 years) kidnapped or abducted for the purpose of selling during 2012-2014 is given in the Statement-II (*See* below).

(c) The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A

of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.

(ii) Establishment of Anti Human Trafficking Units (AHTUs) in 234 districts of the country.

(iii) Issued following advisories on Human Trafficking to all States/UTs:

- Advisory for Preventing Crime of Human trafficking dated 9.9.2009.

- Advisory on Missing Children—measures needed to prevent trafficking and trace the children—dated 31.1.2012.

- Advisory on Human Trafficking as Organized Crime dated 30.04.2012.

- Advisory on Preventing and Combating Human Trafficking in India— Dealing with foreign nationals dated 1.5.2012.

- Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013.

  These advisories are available at MHA's Web Portal on Anti Human Trafficking *(www.stophumantrafficking-mha.nic.in)*.

(iv) Holding of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts made to combat Human Trafficking.

Statement-I

Details of State/UT-wise Cases Reported (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCST) and Persons Convicted (PCVT) under Total Human Trafficking#
during 2012-2014

Sl. No.	State/UT	CR	CCS	CON	PAR	PCST	PCVT
2012							
1.	Andhra Pradesh	506	533	221	1399	1431	308
2.	Arunachal Pradesh	1	0	0	1	0	0
3.	Assam	154	114	1	175	129	1
4.	Bihar	99	61	20	176	117	25
5.	Chhattisgarh	18	21	20	40	41	10
6.	Goa	40	9	2	100	26	3
7.	Gujarat	63	43	2	150	120	3
8.	Haryana	69	69	20	303	290	77
9.	Himachal Pradesh	9	7	0	22	17	0

Sl. No.	State/UT	CR	CCS	CON	PAR	PCST	PCVT
10.	Jammu and Kashmir	3	4	0	13	13	0
11.	Jharkhand	43	40	2	51	42	8
12.	Karnataka	412	290	100	1258	1188	241
13.	Kerala	220	228	105	335	355	146
14.	Madhya Pradesh	45	49	10	112	117	43
15.	Maharashtra	403	354	20	1700	1406	44
16.	Manipur	32	0	0	0	0	0
17.	Meghalaya	7	2	0	20	2	0
18.	Mizoram	1	0	2	0	0	2
19.	Nagaland	4	4	2	26	28	24
20.	Odisha	29	29	1	93	87	3
21.	Punjab	86	68	11	402	311	58
22.	Rajasthan	120	110	20	371	378	47
23.	Sikkim	0	2	4	0	5	8
24.	Tamil Nadu	528	333	153	968	720	332
25.	Telangana	-	-	-	-	-	-
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	51	47	13	221	206	74
28.	Uttarakhand	19	12	3	65	48	15
29.	West Bengal	549	391	20	743	613	46
	TOTAL STATES	3511	2820	752	8744	7690	1518
30.	Andaman and Nicobar Islands	2	6	0	16	27	0
31.	Chandigarh	0	1	0	0	5	0
32.	Dadra and Nagar Haveli	2	3	0	12	12	0
33.	Daman and Diu	3	5	0	24	29	0
34.	Delhi UT	32	25	32	110	88	86
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	4	0	2	21	0	7
	TOTAL UTs	43	40	34	183	161	93
	TOTAL (ALL INDIA)	3554	2860	786	8927	7851	1611

Sl. No.	State/UT	CR	CCS	CON	PAR	PCST	PCVT
2013							
1.	Andhra Pradesh	531	472	50	1467	1385	318
2.	Arunachal Pradesh	2	1	0	1	1	0
3.	Assam	149	101	4	166	116	4
4.	Bihar	267	139	21	337	252	30
5.	Chhattisgarh	53	33	0	70	67	0
6.	Goa	28	18	0	66	54	0
7.	Gujarat	78	91	4	170	202	13
8.	Haryana	67	72	16	354	416	75
9.	Himachal Pradesh	5	4	1	29	20	1
10.	Jammu and Kashmir	2	3	0	15	15	0
11.	Jharkhand	37	27	4	48	59	19
12.	Karnataka	412	345	58	1138	971	178
13.	Kerala	195	177	84	349	297	107
14.	Madhya Pradesh	53	45	12	137	129	41
15.	Maharashtra	345	337	21	1052	1103	96
16.	Manipur	22	0	0	0	0	0
17.	Meghalaya	12	4	0	22	12	0
18.	Mizoram	0	6	4	5	5	4
19.	Nagaland	1	0	2	1	0	3
20.	Odisha	106	60	2	149	163	5
21.	Punjab	138	93	13	580	390	50
22.	Rajasthan	130	103	19	321	326	57
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	549	573	317	1055	905	446
25.	Telangana	-	-	-	-	-	-
26.	Tripura	0	1	0	1	1	0
27.	Uttar Pradesh	37	37	24	268	251	122
28.	Uttarakhand	14	16	3	72	86	8

Sl. No.	State/UT	CR	CCS	CON	PAR	PCST	PCVT
29.	West Bengal	669	478	17	854	818	23
	TOTAL STATES	3902	3236	676	8727	8044	1600
30.	Andaman and Nicobar Islands	4	6	0	18	37	0
31.	Chandigarh	6	2	0	28	13	0
32.	Dadra and Nagar Haveli	2	2	0	14	14	0
33.	Daman and Diu	6	5	0	32	24	0
34.	Delhi UT	20	24	24	50	70	78
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	2	2	0	9	10
	TOTAL UTs	38	41	26	142	167	88
	TOTAL (ALL INDIA)	3940	3277	702	8869	8211	1688
2014*							
1.	Andhra Pradesh	365	383	12	648	726	57
2.	Arunachal Pradesh	2	2	0	10	9	0
3.	Assam	407	115	9	412	119	9
4.	Bihar	395	257	13	441	368	18
5.	Chhattisgarh	51	41	2	112	108	4
6.	Goa	23	19	1	80	95	1
7.	Gujarat	56	53	0	149	143	0
8.	Haryana	356	277	29	646	600	107
9.	Himachal Pradesh	9	6	0	27	24	0
10.	Jammu and Kashmir	1	1	0	6	6	0
11.	Jharkhand	184	80	3	153	90	3
12.	Karnataka	472	420	80	1314	1059	243
13.	Kerala	155	148	98	347	315	122
14.	Madhya Pradesh	74	71	15	267	263	60
15.	Maharashtra	360	323	45	966	949	82
16.	Manipur	3	0	0	1	0	0

Sl. No.	State/UT	CR	CCS	CON	PAR	PCST	PCVT
17.	Meghalaya	17	11	0	18	12	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	4	2	0	4	2	0
20.	Odisha	152	61	1	138	125	1
21.	Punjab	77	60	16	356	293	41
22.	Rajasthan	180	133	81	506	444	420
23.	Sikkim	2	0	0	6	0	0
24.	Tamil Nadu	509	637	494	935	999	834
25.	Telangana	398	370	74	1119	919	76
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	43	37	24	235	216	159
28.	Uttarakhand	24	24	1	91	88	1
29.	West Bengal	1096	907	14	1681	1219	19
	TOTAL STATES	5415	4438	1012	10668	9191	2257
30.	Andaman and Nicobar Islands	12	8	0	40	23	0
31.	Chandigarh	1	4	0	3	18	0
32.	Dadra and Nagar Haveli	1	1	0	7	11	0
33.	Daman and Diu	8	11	0	49	59	0
34.	Delhi UT	27	26	17	40	51	66
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	2	1	0	4	3	0
	TOTAL UTs	51	51	17	143	165	66
	TOTAL (ALL INDIA)	5466	4489	1029	10811	9356	2323

Source: Crime in India.

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

#include cases under section 370 and 370A IPC, Procuration of minor girls (section 366A IPC),

Note: Importation of girls from foreign country (section 366B IPC), Selling of minors for prostitution (section 372 IPC), Buying of minors for prostitution (section 373 IPC) and The Immoral Traffic (P) Act.

*also include cases reported under (section 370 and 370A IPC)

Statement-II

Details of State/UT-wise number of girls child (below 18 years) kidnapped or abducted for the purpose of selling during 2012-2014

Sl. No.	State/UT	2012	2013	2014
1.	Andhra Pradesh	1	0	0
2.	Arunachal Pradesh	0	0	0
3.	Assam	0	0	0
4.	Bihar	4	3	0
5.	Chhattisgarh	0	0	0
6.	Goa	0	0	0
7.	Gujarat	0	0	0
8.	Haryana	0	0	0
9.	Himachal Pradesh	0	0	0
10.	Jammu and Kashmir	0	0	0
11.	Jharkhand	2	3	0
12.	Karnataka	1	0	0
13.	Kerala	0	0	0
14.	Madhya Pradesh	0	0	0
15.	Maharashtra	3	0	1
16.	Manipur	0	0	0
17.	Meghalaya	0	0	0
18.	Mizoram	0	0	0
19.	Nagaland	0	0	0
20.	Odisha	0	2	0
21.	Punjab	0	0	0
22.	Rajasthan	1	0	0
23.	Sikkim	0	0	0
24.	Tamil Nadu	1	2	0
25.	Telangana	0	0	0
26.	Tripura	0	0	0
27.	Uttar Pradesh	1	0	0

Sl. No.	State/UT	2012	2013	2014
28.	Uttarakhand	0	0	0
29.	West Bengal	30	31	73
	TOTAL STATES	44	41	74
30.	Andaman and Nicobar Islands	0	0	0
31.	Chandigarh	0	0	0
32.	Dadra and Nagar Haveli	0	0	0
33.	Daman and Diu	0	0	0
34.	Delhi UT	0	1	0
35.	Lakshadweep	0	0	0
36.	Puducherry	0	0	0
	TOTAL UTs	0	1	0
	TOTAL (ALL INDIA)	44	42	74

Source: Crime in India.

ISI activities in sensitive areas of border districts in Rajasthan

†1208. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistani intelligence agency ISI is active in the sensitive areas of border districts like Jaisalmer and Barmer in Rajasthan;

(b) whether it is also a fact that some persons have been caught in Pokhran under allegation of providing secret information regarding army to ISI;

(c) if so, the details thereof; and

(d) the steps being taken by Government to make Indian intelligence agencies more alert in the sensitive areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes, Sir, Pakistani Intelligence Agency ISI is active in the sensitive areas of border districts of Rajasthan. Rajasthan Police has arrested 4 postal employees in the Jaisalmer and Barmer districts of Rajasthan for sending sensitive documents to Pakistan Intelligence Operative (PIO) by Email.

(d) The Government has been pursuing a well coordinated and multi pronged approach to tackle such activities which include strengthening vigilance on the borders

† Original notice of the question was received in Hindi.